

ITEM NO.7 Court 3 (Video Conferencing) SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8008-8010/2021

(Arising out of impugned final judgment and order dated 13-08-2021 in BA No. 5010/2021 13-08-2021 in BA No. 5109/2021 13-08-2021 in BA No. 5809/2021 passed by the High Court Of Kerala At Ernakulam)

CENTRAL BUREAU OF INVESTIGATION Petitioner(s)

VERSUS

P.S. JAYAPRAKASH Respondent(s)

(FOR ADMISSION and I.R.)

Date : 28-01-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Tushar Mehta, SG
Mr. S.V. Raju, ASG
Ms. Sairica Raju, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Sharath Nambiar, Adv.
Mr. Digvijay Dam, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Kaleeswaram Raj, Adv.
Mr. Mohammed Sadique T.a., AOR
Mr. Varun C. Vijay, Adv.
Ms. Thulasi K. Raj, Adv.
Ms. Uttara P.V., Adv.
Ms. Kavya Varma, Adv.

Ms. Aparna Bhat, AOR

Mr. Jose Abraham, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the respondent-CBI seeking adjournment, list the matters on 25.02.2022.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)

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